

LAW-Jud/197/2022-10-Law, Justice and Parliamentary Affairs

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
 Civil Secretariat, Jammu/Srinagar

Subject: Appointment of Law Officers in the Srinagar wing of High Court of Jammu and Kashmir and Ladakh.

Government Order No. 2421- JK(LD) of 2023.
Dated. 16 - 02 - 2023.

Sanction is hereby accorded to the appointment of following Advocates as Law Officers in the Srinagar Wing of High Court of Jammu and Kashmir and Ladakh with designation as shown against each:

S. No.	Name of the Law Officer Shri	Designation
1.	Mubashir Majid Malik	Deputy Advocate General
2.	Mubeen Wani	Deputy Advocate General
3.	Jehangir Ahmad Dar	Government Advocate
4.	Numan Idrees Malik	Government Advocate
5.	Furkan Yaqub Sofi	Government Advocate
6.	S. Jeetender Singh	Government Advocate
7.	Zahid Qais Noor	Government Advocate

The Retainership of the Law Officers/Government Advocates figuring from S.No. 05 to 07 shall be drawn against the available posts of Deputy Advocate General.

The above said appointment shall be:-

- i. governed by the terms and conditions as envisaged in Government Order No. 1906-LD(A) of 2015 dated 22-06-2015, Government Order No 2327-LD(A) of 2017 dated 16-06-2017, Government Order No 2328-LD(A) of 2017 dated 16-06-2017 and Government Order No 3378-LD(A) of 2019 dated 16-09-2019 and other orders in this behalf;
- ii. for a period of one year which shall be extended subject to satisfactory performance of the Advocate;
- iii. subject to the production of documents related to eligibility prescribed in Notification SRO 98 of 2016 dated 24-03-2016; and
- iv. shall be subject to orders passed in WP(C) PIL No 6 of 2021, titled Sushil Chandel Vs Union Territory of Jammu and Kashmir and others.

Note: In terms of Administrative Council Decision No. 35/4/2021 dated 10-03-2021 read with Government Order No.1678-JK(LD) of 2021 dated 24-03-

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2021, the Law Officer shall submit the information of cases on daily basis through Director Litigation Kashmir and fortnightly to the Department of Law Justice and P.A. on a devised proforma GC-I and GC-II and shall also furnish weekly/Department wise advance list of cases on each Friday or Saturday as the case may be on a devised proforma GC-III.

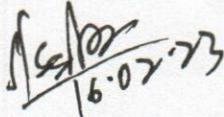
By Order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government
Dated:16-02-2023.

No: Law-Jud/297/2022-10.

Copy to the:

1. Learned Advocate General, Jammu and Kashmir, Jammu.
2. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Jammu.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner Secretary to Government, General Administration Department.
5. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu.
6. Director Information, J&K, Jammu.
7. Director, Archives, Archaeology and Museums, J&K, Jammu.
8. Director Finance, Department of Law, Justice & P.A.
9. Director Litigation Kashmir.
10. All Concerned law Officers.
11. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
12. Administrative Officer, office of Ld. Advocate General, J&K. He is requested to allow the aforesaid Advocates to join only after the production of documents relating to eligibility prescribed in notification SRO 98 of 2016 dated 24-03-2016.
13. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
14. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
15. Government Order File.
16. Concerned File.


(Ashish Gupta)
Additional Secretary to Government